

ITEM NO.42

COURT NO.11

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2652/2023

(Arising out of impugned final judgment and order dated 10-10-2022 in WP(C) No. 39299/2016 passed by the High Court of Kerala At Ernakulam)

ADDITIONAL TAHSIDLAR & ANR.

Petitioner(s)

VERSUS

URMILA G. & ORS.

Respondent(s)

Date : 31-10-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Harshad V. Hameed, AOR
Mr. Dileep Poolakkot, Adv.
Mr. Subhash Chandran K.r., Adv.
Mrs. Ashly Harshad, Adv.
Dr. Prahlad Narayan Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Despite service no one has entered appearance on
behalf of the respondents.

Heard learned counsel for the petitioners.

Judgment reserved.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

